

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

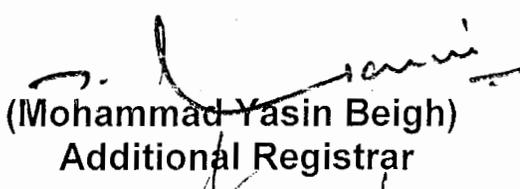
No: 1648 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

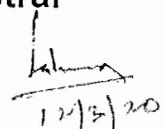
Mr. Aatir Javed Kawoosa
S/O Javed Ahmad Kawoosa
R/O House No.4, Toiba Colony near Peer Bagh Bridge Right Side, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-178/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

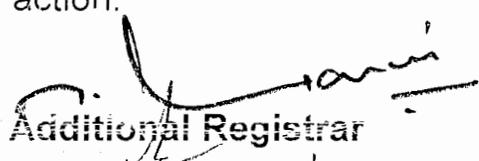

(Mohammad Yasin Beigh)
Additional Registrar

No: 40939-44/1P Dated: 12/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
- ✓ 3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Aatir Javed Kawoosa, Advocate**
..... for information and necessary action.


Additional Registrar

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1755 Dated: 18/03/2020

It is hereby notified that Mr. Vishav Bandhu Sharma S/O Sh. Suraj Parkash Sharma R/O Flat No.1, Qtr. No.4, P.W.D Colony, Kathua on having been selected as Social Worker/Superintendent of Homes, vide Government of Jammu and Kashmir Notice bearing endorsement No.DSW/Estt./7842/17 dated 18.07.2017 has surrendered his Certificate of Enrollment as an Advocate vide his application dated 13.02.2020. Therefore, his Certificate of Enrolment bearing No.JK-153/09 dated 04.06.2009 is kept in abeyance.

By Order.

(Mohammad Yasin Beigh) 18-03-2020
Additional Registrar

No: 42358-67/L.P Dated: 18/03/2020

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Kathua.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Kathua.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K, Jammu with the request to upload the same on the official website of J&K High Court for information of all the concerned
8. Mr. Vishav Bandhu Sharma S/O Sh. Suraj Parkash Sharma R/O Flat No.1, Qtr. No.4, P.W.D Colony, Kathua, A/P VPO Kishanpur, Dunjara, Tehsil Billawar, District Kathua for information.

Additional Registrar 18-03-2020

1777

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

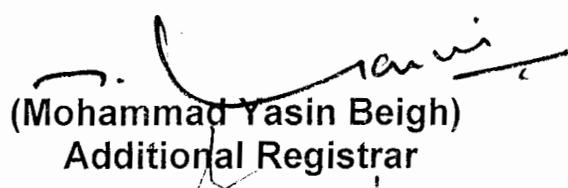
No: 1649 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Mr. Areeb Javed Kawoosa
S/O Javed Ahmad Kawoosa
R/O House No.4, Toiba Colony near Peer Bagh Bridge Right Side, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-177/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40945-50/20 Dated: 12/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Areeb Javed Kawoosa, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

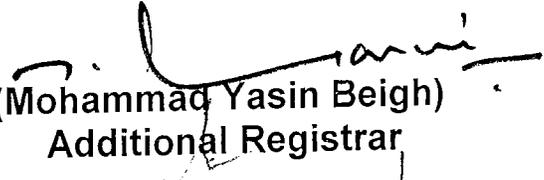
No: 1754 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

Ms. Sana Imam
D/O Jan Muhammad Lankar
R/O Muminabad, Batmaloo, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-200/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42266-71/20 Dated: 18/03/2020


(16/12/20)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Sana Imam, Advocate**
.....for information and necessary action.


Additional Registrar

(16/12/20)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

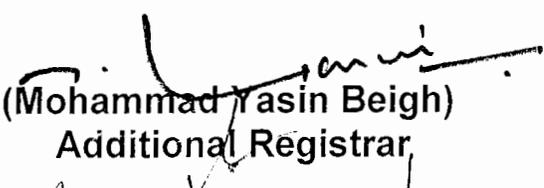
No: 1753 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Saima Sidiq
D/O Mohammad Sidiq Chiloo
R/O Mughal Masjid, Hawal, Tehsil Khanyar, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-199/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42260-65/21 Dated: 18/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Saima Sidiq, Advocate**
.....for information and necessary action.


Additional Registrar


16/3/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1753 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Suriya Hamid
D/O Hamidullah Jaway
R/O Iqbal Abad Bemina Lane No.2, H.No.8, Tehsil & Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-198/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42254-59/CP Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Suriya Hamid**, Advocate
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

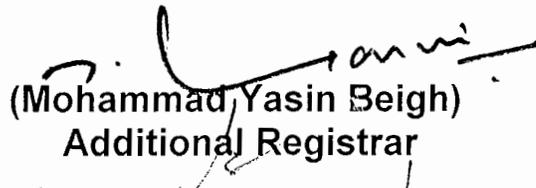
No: 1751 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

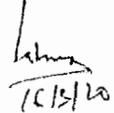
Mr. Sharaz Ahmed
S/O Karam Dad
R/O Bhatidhar, Tehsil Mendhar, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-197/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42248-53/UP Dated: 18/03/2020


18/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Sharaz Ahmed, Advocate**
..... for information and necessary action.


Additional Registrar


18/3/20

20

20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

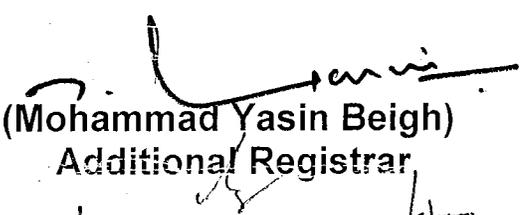
No: 1750 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Shaista Ashraf
D/O Mohd Ashraf Malik
R/O Warpora, Dangerpora, Tehsil Sopore, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-196/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 4224241/18 Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Shaista Ashraf, Advocate
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1749 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

Ms. Rafia Muzafer
D/O Mohamad Muzafer War
R/O Warpora, Rajmhlla, Tehsil Sopore, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-195/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42236-41/18 Dated: 18/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Rafia Muzafer, Advocate**
.....for information and necessary action.


Additional Registrar

16/3/20

18

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1748 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Mr. Peerzada Shaidul Islam
S/O Peer Shareef Ul Din
R/O Batapora, Tehsil Kralpora, Distt. Kupwara
A/P Bumhama Bagaat Colony, near Havard Presentation School, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-194/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 4223-0-35/18 Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Peerzada Shaidul Islam, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

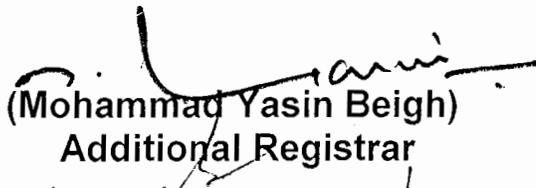
No: 1747 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

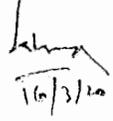
Mr. Mohd Saleem
S/O Mohd Shafi
R/O Sidhar, Lekri, Tehsil & Distt. Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-193/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

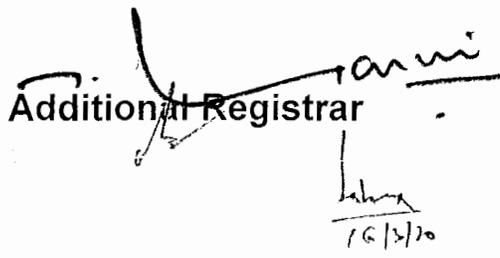
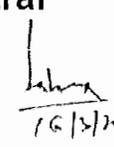

(Mohammad Yasin Beigh)
Additional Registrar

No: 42224-29/LP Dated: 18/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ramban.
6. **Mr. Mohd Saleem**, Advocate
.....for information and necessary action.


Additional Registrar

16/3/20

16

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

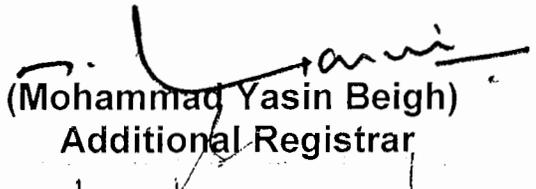
No: 1746 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Mahak Bashir
D/O Bashir Ahmad Mir
R/O 126, Garden Lane, Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-192/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42218-23/CP Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Mahak Bashir**, Advocate
.....for information and necessary action.


Additional Registrar

15

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1745 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Muneebah Jan
D/O Gh. Nabi Dar
R/O Nagam, Tehsil Kokernag, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-191/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

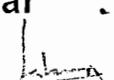

(Mohammad Yasin Beigh)
Additional Registrar

No: 42212-17/LP Dated: 18/03/2020


18/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Muneebah Jan, Advocate**
.....for information and necessary action.


Additional Registrar

16/3/20

14

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL
ENROLLMENT

NOTIFICATION

No: 1744 Dated: 18/03/2022

It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Kaneez Fatima Wazeeri
D/O Mohd Qasim Wazeeri
R/O Thang Thasgam, Tehsil Sankoo, Distt. Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-190/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

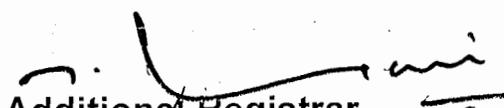
No: 42206-11/21P Dated: 18/03/2022

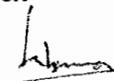

16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kargil.
6. Ms. Kaneez Fatima Wazeeri, Advocate

.....for information and necessary action.


Additional Registrar


16/3/22

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13

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1743 Dated: 18/03/2020

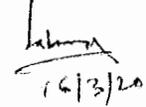
It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Kavita Rani
D/O Jaswant Singh
R/O Loharana, Tehsil Dachhan, Distt. Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-189/2020 in the roll of Advocate maintained by this Registry.

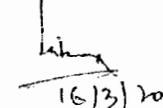
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42200-S/L/P Dated: 18/03/2020 ✓

16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Ms. Kavita Rani, Advocate**
..... for information and necessary action.


Additional Registrar

16/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

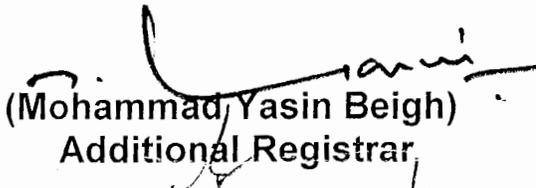
No: 1741 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

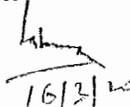
Ms. Iqra Manzoor
D/O Manzoor Ahmad Mir
R/O Mhalla Bongam, Tehsil Rajpora, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-188/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

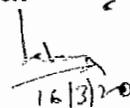
No: 42123-28/CP Dated: 18/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Ms. Iqra Manzoor**, Advocate
..... for information and necessary action.


Additional Registrar


16/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

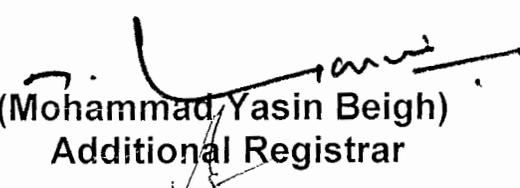
No: 1740 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

Mr. Aaqib Mushtaq Bhat
S/O Mushtaq Ahmed Bhat
R/O Lajoorah, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-187/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42117-22/LP Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Aaqib Mushtaq Bhat, Advocate**
.....for information and necessary action.


Additional Registrar

10

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

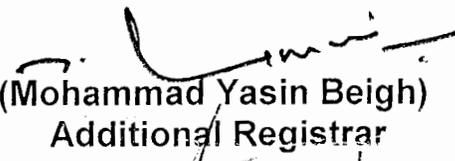
No: 1739 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Mr. Ajay Kumar
S/O Puran Chand
R/O Ward No.3, Changran, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-186/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42/11-16/CP Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Ajay Kumar**, Advocate
.....for information and necessary action.


Additional Registrar

9

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1738 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Mr. Adil Rashid Bhat
S/O Abdul Rashid Bhat
R/O Akura, Mattan, Waguzarpora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-185/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42105-10/4P Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Adil Rashid Bhat, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

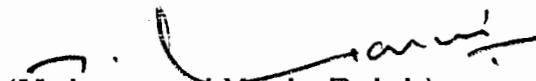
No: 1737 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

**Mr. Aasim Bin Rafiq
S/O Mohammad Rafiq Beigh
R/O Bazar Masjid, Bohri-Kadal, Hanfi, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-184/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrolment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42099-104/1 Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Srinagar.
6. **Mr. Aasim Bin Rafiq, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 55 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

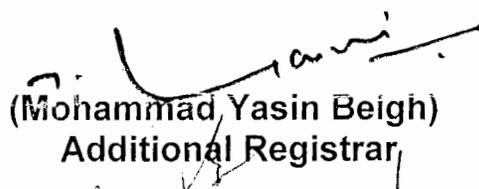
No: 1736 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

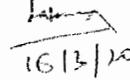
Ms. Aparajita Singh
D/O Charanjeet Singh Manhas
R/O H.No.777, Sector-7, Channi Himmat, Tehsil Bahu, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-183/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

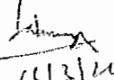
No: 42093-98/CP Dated: 18/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Aparajita Singh**, Advocate
.....for information and necessary action.


Additional Registrar


16/3/20

6

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 38 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

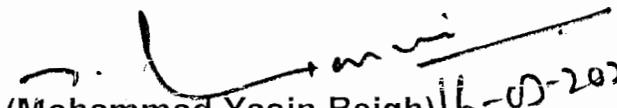
No: 1735 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

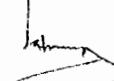
Mr. Ajmal Shafi Shah
S/O Gulzar Ahmad Shah
R/O Trenz, Tehsil & District Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-182/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

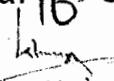

(Mohammad Yasin Beigh) 16-03-2020
Additional Registrar

No: 42087-92/LP Dated: 18/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Mr. Ajmal Shafi Shah, Advocate**
..... for information and necessary action.


Additional Registrar 16-03-2020

16/3/20

5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

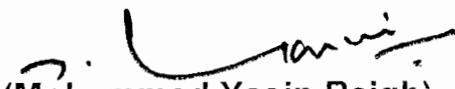
No: 1734 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

Ms. Akhter Ruieel
D/O Farooq Ahmad Bhat
R/O Zawoora, Pantha Chowk, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-181/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42081-86/CP Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Akhter Ruieel, Advocate**
.....for information and necessary action.


Additional Registrar

16/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 53 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1733 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

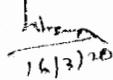
Mr. Akshay Gupta
S/O Vinod Kumar Gupta
R/O Ward No.3, Govt. Girls School Ramban
A/P 770-F, Bharat Nagar Rehari Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-180/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42072-77/LP Dated: 18/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ramban.
6. **Mr. Akshay Gupta, Advocate**
.....for information and necessary action.


Additional Registrar
16/3/20

3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1732 Dated: 18/03/2020

It is hereby notified that vide High Court Order Dated **11.03.2020**

Mr. Ayan Aijaz Baba
S/O Aijaz Hussain Baba
R/O Hamami Mohalla, Tral, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-179/2020 in the roll of Advocate maintained by this Registry.

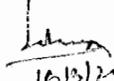
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 42066-71/18 Dated: 18/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Ayan Aijaz Baba, Advocate**
.....for information and necessary action.


Additional Registrar

16/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

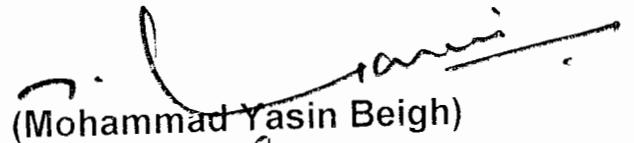
No: 1756 Dated: 18/03/2020

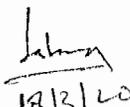
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Sharma
S/O Baldev Raj Sharma
R/O Mandlik Bhawan, 412-C, Jeevan Nagar, Jammu

vide Notification No.1262 dated 01.01.2019 has been declared as Absolute/Final.

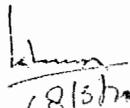
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 42370-75/19 Dated: 18/03/2020 
18/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Mr. Deepak Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

18/3/20